

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC" NEW DELHI**

BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

आ.अ.सं./I.T.A No.2315/Del/2024

निर्धारणवर्ष/Assessment Year: 2017-18

PARMOD KUMAR ARORA 2N/13E, BP, NIT, Faridabad, Haryana.	बनाम Vs.	Income Tax Officer Ward 2(1), C.R. Building, Faridabad, Haryana.
PAN No. AKAPA4873D		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Ms. Pooja, AR
राजस्वकीओरसे /Revenue by	Shri Sanjay Sharma, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	05.12.2024
उद्घोषणाकीतारीख/ Pronouncement on	05.12.2024

आदेश /O R D E R

This appeal by assessee has been directed against the order of Ld. CIT(Appeals), New Delhi dated 09.04.2024 for the assessment year 2017-18.

2. At the time of hearing Ld. Counsel for the assessee furnished a letter dated 02.12.2024 stating that assessee wants to withdraw the appeal for the reason mentioned in the letter. The content of the letter is as under:

Dated: 02.12.2024

To
The Hon'ble "SMC" Bench
Income Tax Appellate Tribunal
New, Delhi

Sub: Application for withdrawal of appeal in the case of Sh. Parmod Kumar Arora having PAN: AKAPA4873D (Appeal No. ITA No. 2315/DEL/2024) for the A.Y. 2017-18. Don 5/12/24

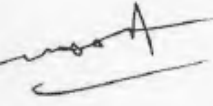
Respected Sir

With reference to the captioned case, it is very humbly submitted that the assessee has applied for the "**Direct Tax Vivad se Vishwas Scheme - 2024**" for A.Y. 2017-18 on dated 14.11.2024 and has also received **Form 2**. The copy of the **Form 1** filed and **Form 2** received is enclosed.

We humbly request you to treat this appeal as withdrawn accordingly.

We shall remain obliged.

Thanking you

Yours Faithfully 

(Authorized Representative)

Encl.: As Above

Ld. Counsel for Assessee seeks permission to withdraw this appeal as the issue in appeal has been settled under the Direct Tax Vivad se Vishwas Scheme, 2024 and Form no. 1 has already been submitted by the assessee under the scheme. It is also submitted

that Form-2 has been issued to the Assessee on 19.11.2024 and a copy is placed on record.

3. In view of the above submission of Ld. Counsel and considering the fact that the Assessee had filed Form No.1 under DTVSVS and Form 2 was also issued accepting the declaration to settle the issue under the scheme, the appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 05/12/2024

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

Dated: 05/12/2024

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT
(DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi